

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 604  
Company Appeal 254/252/ND/2023

**IN THE MATTER OF:**

**Mr. Suresh Kumar Khera**

...APPELLANT

**Vs**

**Roc**

...RESPONDENT

**Section**

**U/s 252(3)**

**Order delivered on 09.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant**

:CS Mohit Gulati a/w Mr. Vineet Kumar

**For the RoC**

:Adv. Jyoti Khurana

**For the IT Department**

:Mr. Shlok Chandra SSC alongwith Ms.  
Madhavi Shukla and Ms. Priya Sarkar JSC

**ORDER**

Ld. Counsel on behalf of the Appellant is present. Proxy Counsel on behalf of RoC is present and submitted that they have filed their report however the same is still not reflected on the e-portal and that was the same position on the last date of hearing i.e. 29.02.2024. Vide order dated 29.02.2024, Ld. Counsel for RoC was directed to approach the Registry but still their report is not reflected on the e-portal. Once again, we direct Ld. Counsel for the RoC to approach the Registry and cure the defects so that the same is reflected on the e-portal. Ld. Counsel on behalf of Income Tax Department is present and submitted that they have filed their report however the same is not reflected on the e-portal. He also submitted that there is no outstanding demand of Income Tax in respect of said Company. Since the report of RoC is not on record, list the matter on **13.06.2025**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**